

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 29/TT/2019

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 in respect of **Asset-I**: 1X125 MVAR 400 kV Bus reactor alongwith associated bays at Cuddapah Sub-station, 1X240 MVAR 765 kV Bus reactor along with associated bays at Kurnool Sub-station, 1X240 MVAR 765 kV Bus reactor alongwith associated bays at Nellore PS Sub-station, 1X240 MVAR 765 kV Bus reactor alongwith associated bays at Raichur Sub-station, **Asset-II**: 2X240 MVAR 765 kV Bus Reactors alongwith associated bays at Thiruvalem Substation under “Installation of Bus reactors at Cuddapah, Nellore PS , Kurnool, Raichur and Thiruvalem” in Southern Region.
- Date of Hearing** : 18.11.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Tamil Nadu Generation and Distribution Corporation Ltd. and others
- Parties present** : Shri Amit Kumar Jain, PGCIL
Shri Zafrul Hasan, PGCIL
Shri S. S. Raju, PGCIL
Shri B. Das, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant assets were scheduled to be put into commercial operation on 10.6.2019. The petition was filed on the basis of the anticipated COD of Assets-I and II as 1.12.2018 and 25.12.2018 respectively. He submitted that Asset-I achieved COD on 31.10.2018 and Asset-II on 7.6.2019. As Asset-II was put into commercial operation on 7.6.2019, a separate petition will be filed under the 2019 Tariff Regulations for approval of tariff.

2. In response to a query of the Commission, the representative of the petitioner submitted that early commissioning of the Asset-I was discussed in various RPC meetings. He submitted that all the information required for tariff determination has been submitted and prayed that the tariff as claimed may be allowed.



3. The Commission directed the petitioner to submit the justification for early COD of Asset-I alongwith supporting documents regarding the consent of the beneficiaries and approvals, if any.

4. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

